NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 110/(MAH)/2013 CA No.

CORAM:

3

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.11.2016

NAME OF THE PARTIES: Mr. Darayus H. Chhapkhanwala V/s. M/s. Iris Energy Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1. Ram
Upardayay From
No. Hole

2. Mr. Z. T. ANDAYARUTING 1 +03

With Mr. P. S. DAMODAR

RND Mr. D. P. SHAM

I/B Kange & G. Advocation

I/B Kange & G. Advocation

I/B Kange & G. Advocation

Order CP No. 110/397-398/CLB/MB/MAH/2013

The parties having agreed to the points for consideration, they are hereby made as follows:

- 1. Whether R1 siphoned out around Rs.7 crores from R1 Company to the various bank accounts controlled by himself and his wife. And whether the objection raised by the Respondent side saying that whether Petitioners are consenting parties in relation to spending of Rs.7 crore alleged to have been siphoned out by R2 is true or not.
- 2. Whether the Kyronic Kontrols is used as vehicle to siphon the funds of the R1 by R2 to R4 as alleged by the Petitioners.
- 3. To what relief.

List this matter for main hearing, in the meanwhile, the parties are directed to file written submissions basing on the points for consideration framed today.

List this matter for hearing on 14.12.2016

sd/-B.S.V. PRAKASHKUMAR Member (Judicial)

sd/-V. NALLASENAPATHY Member (Technical)